

PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI PARIMAL GHOSH) : I beg to lay on the Table.

12.40 hrs.

RE. BUSINESS OF THE HOUSE—*Contd.*

- (1) A copy of Notification No. S. O. 1928 (Hindi and English versions) published in Gazette of India dated the 30th May, 1970, under section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952. [Placed in Library. See No. LT—3659/70]

- (2) A copy of each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Hindustan Housing Factory Limited, New Delhi, for the year 1968-69.

- (ii) Annual Report of the Hindustan Housing Factory Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—3660/70]

- (iii) A copy of the Annual Accounts of the All India Institute of Medical Sciences, New Delhi, for the year 1968-69, together with the Audit Report thereon under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956. [Placed in Library. See No. LT—3661/70]

SHRI NATH PAI (Rajapur) : You asked Mr. Dwivedy to resume his seat and he obeyed your instruction. At that time you remarked that as soon as the calling attention is over, you would allow him to make his submission. Mr. Dwivedy was in possession of the floor. I do not like to be engaged in this kind of dialogue, but what is the sanctity of your assurance ?

MR. SPEAKER : May I explain it again ? The Maharaja came to me this morning. (*Interruptions*).

AN HON. MEMBER : Which Maharaja ?

SHRI BAL RAJ MADHOK (South Delhi) : There is no Maharaja here. We are all hon. members. We have only one Maharani in this House. (*Interruptions*).

MR. SPEAKER : I am sorry. The hon. member came to me this morning. Normally I address him like that. There is nothing wrong if I address him by his title. He came to me this morning and I explained everything to him. When Mr. Dwivedy got up, I told him that calling attention motion is fixed as No. 2 and anything he wants to observe will be put after item No. 2. But after item No. 2, I have explained that there are adjournment motions pending, but before that, we have to take up this no confidence motion. What is wrong about it ?

SHRI NATH PAI : Once you admit Mr. Limaye's no confidence motion, what happens to the adjournment motions ? What exactly is your ruling ?

श्री छटल बिहारी बाजपेयी (बलरामपुर) :  
प्राप रूस्सिंग देने से पहले हम लोगों को भी सुन लें ।

अध्यक्ष महोदय : मैं रूलिंग नहीं दे रहा हूँ। जो मैंने कहा है उसी को रिपीट कर रहा हूँ।

श्री अटल बिहारी वाजपेयी : आप रूलिंग कैसे दे सकते हैं इसके उपर कि एडजर्नमेंट मोशन नहीं ली जाएगी ? आप ने कहा है कि बिजनेस एडवाजरी कमेटी एडजर्नमेंट मोशन के बारे में तय करेगी। यह न आज तक हुआ है और न ही होना चाहिये।

MR. SPEAKER : I said, there are about 16 or 17 adjournment motions pending. I am holding them over till the House takes a decision on the no-confidence motion. After the House takes up the no-confidence motion, everything else is relegated to the background.

SHRI SURENDRA NATH DWIVEDY (Kendaapara) : I do not think the procedure you have stated is correct. It is just possible that you may admit the no-confidence motion. That does not necessarily follow that the no-confidence motion would be immediately discussed. According to the rules, we can postpone the discussion on the no-confidence motion for a week or ten days, if there is agreement between the opposition leaders and the leader of the House. Therefore, adjournment motions cannot be debarred because a no-confidence motion had just been admitted. The adjournment motions that I have given have no relation to the no-confidence motion, because the content of the no-confidence motion has already been published in the press. I think if you give this assurance that after this no-confidence motion you will take up the adjournment motions for consideration, that will be the correct procedure. I do not think it is the correct procedure to say that because you are going to consider the admissibility of the no-confidence motion, you will not take up the adjournment motions.

श्री अटल बिहारी वाजपेयी : अध्यक्ष

महोदय, आपने कहा है कि सत्र के करीब आपके पास ..

अध्यक्ष महोदय : सत्र रह।

श्री अटल बिहारी वाजपेयी : तब तो आपकी कठिनाई और भी कम हो जाती है। आप को तय करना है कि उन में से कौन सा प्रस्ताव विचार के लिए लिया जा सकता है और कौन सा नहीं। उसको आप सदन के सामने ला सकते हैं और बाकी को आप रद्द कर सकते हैं। इस आधार पर उन्हें न लेना कि कोई अविश्वास का प्रस्ताव दिया गया है, मैं समझता हूँ कि नियमों के अन्तर्गत नहीं है। हाँ सकता है कि अविश्वास प्रस्ताव जिस विषय पर दिया गया हो उससे भिन्न विषय पर स्थगन प्रस्ताव हो। उस स्थिति में क्या किया जाएगा ?

MR. SPEAKER : I have clearly stated that I will take a decision about permission or no permission after the no-confidence motion is disposed of by this House ; that is to say, leave is granted or not granted by the House. I will take it up only after that. If leave is granted for the no-confidence motion, then it will have precedence ; others will be considered later.

SHRI NAMBIAR : (Tirucherappalli) : The two are different. If the no-confidence motion is adopted then the Ministry will have to resign and run away... (Interruptions). Yesterday, the Election Commission has notified the date for elections. There is a privilege motion also on this subject. Because of the adjournment of the House yesterday this question could not be taken up. The Election Commissioner has gone to the extent of announcing the date for elections in Kerala. It is absolutely wrong... (Interruptions).

SHRI A SREEDHARAN : (Badagara) : Usually they want early elections but now they want the postponement of the elections. In Bengal they want early elec-

[Shri A. Sreedhara];

tions but in Kerala they want late elections. How contradictory is there stand ?

**SHRI MORARJI DESAI (Surat) :**

The no-confidence motion, even if admitted, may come up after some time, after seven or ten days. Its cause and purpose would be different. The adjournment motion is moved for quite a different purpose, generally on a matter of immediate importance. If that is postponed, what is the purpose of considering that. Whether the no-confidence motion is admitted or not, why should the adjournment motion not be considered and admitted ?

**MR. SPEAKER :** I will repeat what I said. Until a decision is taken by the House on the no-confidence motion, that is to say, whether to grant leave or not, I am not going to take up the adjournment motions.

**श्री अटल बिहारी वाजपेयी :** एक बार अविश्वास प्रस्ताव विचार के लिए स्वीकार कर लिया गया तो फिर कोई स्थगन प्रस्ताव नहीं लिया जा सकता है।

**अध्यक्ष महोदय :** देखेंगे।

**श्री अटल बिहारी वाजपेयी :** कैसे लिया जाएगा जब मंत्री परिषद के खिलाफ अविश्वास प्रस्ताव विचार के लिए पड़ा हुआ है ?

12.48 hrs.

**PAPERS LAID ON THE TABLE**  
—Contd.

**DELIMITATION OF COUNCIL  
CONSTITUENCIES (UTTAR  
PRADESH) AMENDMENT  
ORDER ETC.**

**THE MINISTER OF STATE IN THE  
MINISTRY OF LAW AND IN THE  
DEPARTMENT OF SOCIAL WELFARE  
(SHRI JAGANATH RAO) :** I beg to lay on the Table—

- (1) A copy of the Delimitation of Council Constituencies (Uttar Pradesh) Amendment Order, 1970 (Hindi and English versions) published in Notification No. G.S.R. 968 in Gazette of India dated the 25th June, 1970, under sub-section (3) of section 13 of the Representation of the people Act, 1950. [Placed in Library. See. No. LT-3662/70].
- (2) A copy of Notification No. S.O. 1365 (Hindi and English versions) published in Gazette of India dated the 10th April, 1970 making certain amendments in Schedule VII to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of Kerala, under sub-section (2) of section 9 of the Representation of the People Act, 1950. [Placed in Library. See. No. LT—3663/70].

**REPORT OF TARIFF COMMISSION  
ON FAIR SELLING PRICE  
OF ANTIMONY**

**THE DEPUTY MINISTER IN THE  
MINISTRY OF PETROLEUM AND  
CHEMICALS, AND MINES AND METALS  
(SHRI BHANU PRAKASH  
SINGH) :** On behalf of Shri Nitiraj Singh Chaudhary,

I beg to lay on the Table a copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951 :—

- (1) (i) Report (1969) of the Tariff Commission on the Fair Selling Price of Antimony [Placed in library. See No. LT—3664/70].
- (ii) Government Resolution No. 3(6)/69-Met. 1 dated the 12th June, 1970 notifying Government's decisions on the above Report. [Placed in library. See No. LT—3665/70].